

NOTICE

Re: Situation arising due to outbreak of the novel Coronavirus (COVID-19).

In continuation of Order No.22/RG/Spl./Misc. dated 17.05.2020, Order No.31/RG/Spl./Misc. dated 31.07.2020 and Order No. 32/RG/Spl./Misc. dated 06.08.2020, Hon'ble the Chief Justice has been pleased to order that :-

i) The Advance copy of pleading/petitions/appeals filed against the State of Haryana and its corporate bodies through e-mail will be accepted by the Advocate General Haryana only on the following e-mails addresses:-

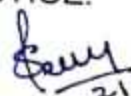
a) Civil matters : aghrycivilphhc@gmail.com

b) Criminal matters : aghrycrmphhc@gmail.com

ii) The said e-mail will be accepted by the Office of Advocate General, Haryana from 09.00 am to 05.00 pm Monday to Friday and working Saturdays only and any e-mail which has not been sent/received during this time frame [as seen from the time stamp on the e-mail submitted along with the filed pleading] shall not be treated as service on the State of Haryana as it will be auto-rejected by their server.

iii) Till 28th August, 2020, the e-mail addresses as given in Order No. 22/RG/Spl./Misc dated 17.05.2020 will also be checked to allow the smooth transition.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.


(Sanjiv Berry)
Registrar General
21.08.2020